

effect from 3.5.2006. DIAPL and MIAPL has engaged experts to study and suggest measures to improve the car park facility.

Strike by employees

3958. SHRI TAPAN KUMAR SEN:
SHRI CHITTABRATA MAJUMDAR:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government are aware that Air Corporation Employees Union had threatened to go for an indefinite strike if their demands are not fulfilled;

(b) if so, the demands of the employees union;

(c) whether Government have initiated steps for negotiated settlement;

(d) if so, the details of the same; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVILAVIATION
(SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) The employees Union are pressing for revision of wages and settlement of Charter of Demands with effect from 01-01-1997, review of career progression and pension scheme.

(c) to (e) The issue of negotiation for wage settlement is presently under consideration of the Government. A Committee has also been constituted by the Management of Indian Airlines for commencement of discussions on career progression and the first meeting of this Committee was held on 8.5.2006.

Wage agreement with IA employees

3959. SHRI CHITTABRATA MAJUMDAR:
SHRI TAPAN KUMAR SEN:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of turnover and profits of the Indian Airlines for the last three years;

(b.) whether the settlement/agreement on Productivity Linked Incentives (PLI) can be considered as Wage Agreement;

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(c) if so, the reasons therefor; and

(d) if not, by when the negotiation process for the next Wage Agreement will start?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) The revenue and net profit (after tax) for previous three years are given below:

Financial Year	Total Net Revenue (Rs. in crores)	Profit (after tax) (Rs. in crores)
2003-04	4725.67	44.17
2004-05	5362.57	65.61
2005-06(RE)	6048.00	68.50

(b) and (c) Productivity Linked Incentive (PLI) is distinct from wage agreement. PLI, as the name implies, is an incentive based on predetermined productivity parameters while wage agreement addresses the pay and allowances structure which are revised periodically.

(d) The issue of negotiation for the next Wage Agreement is presently under consideration of the Government.

Cess on air travellers

3960. SHRIMATI SYEDA ANWARA TAIMUR: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to levy cess on the air travellers to develop smaller airports across the country;

(b) if so, by when the said cess is likely to be imposed; and

(c) the likely effect of the cess on the users of low cost airlines?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) No such decision has been taken by the Government.